

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (SJ) No. 567 of 2020

Rajesh Paswan @ RajantuAppellant
Versus
The State of JharkhandRespondent

Coram: **HON'BLE MR JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Anil Kumar, Advocate
For the State : A. P. P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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I.A. No. 5458 of 2020

04/06.09.2021

Heard learned counsel for the petitioner.

The instant interlocutory application has been filed under Section 5 of the Limitation Act for condoning the delay of 60 days in preferring the present criminal appeal.

Considering the nature of dispute and reasons assigned in the present interlocutory application, I. A. No. 5458 of 2020 stands allowed and disposed of. Delay of 60 days in preferring the present criminal appeal is hereby condoned.

Criminal Appeal (SJ) No. 567 of 2020

Admit.

Issue notice.

Call for the scanned copy of the Lower Court Records.

Prayer for bail of the appellant will be considered after receipt of the Lower Court Records.

(Rajesh Kumar, J)